ASADHA 16, 1889 (SAKA)

Constitution (Amdt.) Bill

10384

श्री कृ० दे० त्रिपाठी मैं विश्वेयक को पेश करता हु।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the Seventh Schedule)

भी कु० वे० त्रिपाठो (उन्नाव) मैं प्रस्ताव करता हू कि भारत के सविधान में धारो संशोधन करने वाल विधेयक को पेण करने की अनुमति दी आय।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The Motion was adopted
भी कृ॰ द० त्रिपार्ड। मैं विधेयक को
पेस करता ह।

CONSTITUTION (AMENDMENT) BILL*

(Insertion of article 37A)

भी कु० दे० श्रिपाठी (उन्नाव) मैं प्रस्ताव करता हूं कि भारत के सर्विधान में भागे संशोधन करने वाले विधेयक को पेश करने की प्रनमति दी जाय ।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the
Constitution of India"

Those in favour will please say "Aye" Some hon. Members: "Aye".

Mr. Chairman: Those against will kindly say "No"

Some hon. Members: "No"

Mr. Chairman: This time I should let the "Noes" have it! Some hon. Members: "Ayes" have it.

श्री ममुलिमये (मुगैर) मध्यक्ष महोदय, यह मानी हुई बात है कि निजी सदस्यी के बिलों का इस मबसर पर विरोध नहीं किया जाता।

Mr. Chairman: Do you want a division?

Some hon. Members: No Leave is granted

Mr. Chairman: I will put it again. The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

Those in favour will say "Aye"

Some hon. Members: "Aye"

Mr. Chairman: Those against will say "No"

I think the "Ayes" have it, the "Ayes" have it Leave is granted

The motion was adopted

भी कृ० वे० त्रियार्ड। मैं विद्येयक को पेश करता है।

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL*

(Amendment of section 3, 4 etc.)

भो कु० दे० विपाठी (उन्नाव) सभापति जी, मैं प्रस्ताव करता हू कि ससद सदस्यों के बेतन तथा भत्ते मधिनयम, 1954 में भागे समोधन करने वाले विधेयक को पेश करने की अनुमति दी आये।

Mr. Chairman: The question is

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

The motion was adopted.

^{*}Pu blished in Gazette of India Extraordinary, Part'II, Section 2, dated 7-7-67.